

SECTION IV-B

Listed on 28.07.2025
Court No. 2
Item No.31

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (CIVIL) No. 6950- 53 OF 2024 AND 15407 - 410/2024

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 93491 & 150415 OF 2024 IN SLP(C) NOS. 6950- 53 OF 2024

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO. 152875 & 287525 OF 2024 IN SLP(C) NOS. 15407-10 and 6950- 53 OF 2024

(Application for intervention)

State of Haryana & Ors.

..Petitioner(s)

Versus

Uday Pratap Singh & Ors.

...Respondent(s)

OFFICE REPORT

It is submitted that the matters above mentioned were lastly listed before the Hon'ble Court on 17.04.2025, When Inter-alia the Court was pleased to pass the following orders:-

“ 1. The States of Punjab and Haryana have filed their respective status reports. It is stated in the report of the State of Punjab that the leaders of the farmers movement and the State both are facilitating the High-Powered Committee, which met on 19.03.2025 in Chandigarh. The meeting is now further scheduled to be held on 04.05.2025. It is pointed out that the protest sites have been peacefully cleared and the crowd have been disbursed without use of any force or hurting sentiments. The trolleys and barricades set up by the protestors were also gradually removed and free movement on the National Highway has been resumed.

2. As regard to health of Mr. Dhaliwal - the farmers leader, it is stated that he is under observation at Park Hospital, Patiala and doctors are keeping a constant check. He met Farmers Union leaders on 25.03.2025 and again on 26.03.2025 at the hospital.

3. The State of Haryana in its report has pointed that after removal of protestors on the Punjab side by Punjab

police, Haryana police has also removed its barricades at the Shambhu and Khanauri borders. Now movement is open in both the highways and toll is also being collected. The State has also made the necessary budgetary arrangements for the High-Powered Committee.

4. It goes without saying that the States of Punjab and Haryana both will provide the necessary budgetary assistance to the High Powered Committee as may be required from time to time. The High Powered Committee will continue with its efforts, as briefly mentioned in the report of the State of Punjab.

5. Meanwhile, supplementary report sent by the High-Powered Committee has also been received.

6. Post the matters on 28.07.2025. "

It is submitted that Submission of Resumes of Members of High Powered Committee has been received on 24.07.2025 from Joint Registrar, High Powered Committee in closed envelopes in SLP(C)No. 6950-53/2024 with 15407-10/24. The closed envelopes is being circulated before the Hon'ble Court.

It is submitted that Mr. Siddhant Sharma, counsel for the State of Punjab has on 04.04.2025 filed common status report on behalf of the state of Punjab in SLP(C)Nos. 6951-53/2024 & 15407-10/2024. Copy of the same is already included in SLP paper books.

It is submitted that Mr. Akshay Amritanshu, counsel for the petitioner has on 15.04.2025 filed status report in SLP(C)Nos. 15407-10/2024. Copy of the same is already included in SLP paper books.

It is submitted that a common Supplementary Report has been received on 15.04.2025 from Mr. Gulshan Khurana, Joint Registrar, High Powered Committee in closed envelopes in SLP(C)No. 6950-53/2024 with 15407-10/24. The closed envelopes is already included in SLP paper books.

It is further submitted that SLP (c) 6950-53 OF 2024 AND 15407-410/2024 are fresh adjourned matters.

The petitions above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 26th day of July, 2025.

ASSISTANT REGISTRAR

Copy to: Mr. Samar Vijay Singh, Advocate
Ms. Shreshtha Ragaandesh, Advocate
Mr. Siddhant Sharma, Advocate

Mr. Akshay Amritanshu, Advocate

ASSISTANT REGISTRAR